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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-189/2017

In the matter of :  
State Bank of India  
Vs.

.. PETITIONER

Namdhari Food International (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 29.10.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor:Mr. Nitin Mishra, Advocate for Resolution applicant  
For the Respondent/Corporate Debtor : Mr. Srinivasan from SBI  
For the Intervener : Ms. Kusum Yadav, Co. Prosecutor for ROC  
Mr. Virender Gandha, Sr. Advocate, Mr. Ranjan Kumar  
Pandey, Mr. Sandeep Bisht, Mr. Anuj Tiwari, Advocates

ORDER

Learned Counsel for the R.P, Ld. Counsel for the Financial Creditor, Ld. Counsel for the Resolution Applicant as well as Ld. Counsel for the Objector NSEL are present. In relation to the submissions of Resolution applicant heard. Post the matter for the submissions of Financial Creditor who seeks opportunity to make submissions in relation to the Resolution Plan.

Post the matter for continuation of hearing and in relation to rebuttal by R.P, if any on 05.11.2018.

—Sel—

(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

—Sel—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit